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(PART – I, SECTION – I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 90 (RE-2006)/2004-09

NEW DELHI : 13th March, 2007

Subject : Import of 30 Lakh MTs of Wheat by State Trading Corporation and 20 Lakh MTs of Wheat by Food Corporation of India at Zero Duty.

Attention is invited to Government of India, Ministry of Finance (Department of Revenue) Ad-hoc Exemption Order No. 460/7/2006-CUS.V dated 26th February, 2007. As per the said Ad-hoc Exemption Order, import of wheat is allowed at Zero Duty as per all the conditions specified therein.

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004 - 09, as Notified in Gazette of India extraordinary, Part – II, Section – 3, Sub – Section (ii) as amended from time to time and as per provisions contained in the Department of Revenue Ad-hoc Exemption Order No. 460/7/2006-CUS.V dated 26th February, 2007, the Director General of Foreign Trade hereby notifies the following arrangements:

- (i) Import of 30 lakh MTs and 20 lakh MTs of wheat under Chapter 10 of the ITC (HS) Classification of Export and Import Items, 2004-09 will be allowed at Zero Duty.
- (ii) The imports will be made by 30th April, 2007.
- (iii) The imports will be allowed only through the State Trading Corporation and Food Corporation of India (FCI) subject to para 2.11 of the Foreign Trade Policy.

All other particulars and contents of DGFT Public Notice No. 7 dated 9th May, 2006 and Public Notice No. 46 dated 25th August, 2006, as amended from time to time, remain unchanged.

This issues in public interest.

Sd/-
(B.S. Meena)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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